SC no.336/22 State vs Abdul Sattar FIR no.98/20 PS Bhajanpura 06.09.2023 (At 1.40 p.m.)

Present: Sh. Rajeev Krishan Sharma, ld. Special PP for the State.
Accused Tanveer Ali @ Gollu produced from CJ-13, Mandoli, through VC.
Accused Abdul Sattar, Khalid, Hunain and Aarif in person, on bail.
Sh. Saiful Islam, ld. Counsel for accused Abdul Sattar.
Mohd. Dilshad, ld. Counsel for accused Hunain.
Sh. Abdul Gaffar, ld. Counsel for accused Aarif.
Ms. Shavana, ld. Counsel for accused Tanveer @ Gollu and Khalid.

PW Lalit was present. He was being examined

as PW-1. However, the examination of this witness was stopped on account of the reasons as already recorded in the evidence. It appears that with such approach of ld. SPP, it shall not be an easy task to conduct further proceedings in this case. At the same time, I do not find the conduct of ld. SPP to be very professional. In my opinion, any aggrieved party is always at liberty to take his legal remedies before higher forum, rather than showing any aggression and throwing files etc. in the court. Ld. SPP can not be an exception to the kind of professionalism required to be maintained before a court of law. Therefore, matter is referred to ld. Commissioner of Police to take stock of such situation, because it is after all matter of representation of the prosecution. The matter is also referred to ld. District & Sessions Judge (NE), KKD Courts, Delhi, so as to intimate him about the aforesaid conduct of ld. SPP in this case.

Copy of this order alongwith copy of statement of PW-1 Lalit containing the observations of this court, be sent to ld. District & Sessions Judge (NE) as well as to ld. Commissioner of Police, for necessary steps to be taken, in order to avoid repetition of such scenario in the court. From the side of this court, a warning is being recorded for ld. SPP to desist from showing any kind of aggression before the court and he is warned to be much careful in maintaining decorum of the court.

Put up for further examination of PW-1 Lalit and RPE on 11.09.2023, the date already fixed. PW-1 is bound down for the next date of hearing.

> (PULASTYA PRAMACHALA) ASJ-03(NE)/KKD Courts/Delhi 06.09.2023